

आज, कुचि, सामुदायिक विकास तथा सहकारिता मंत्रालय में राज्य-मंत्री (श्री अन्नासाहब शिन्डे) : (क) जी नहीं।

(ख) प्रश्न ही नहीं उठता।

Prices of Foodgrains

*24. Shri S. M. Banerjee:

Shri Hem Raj:

Shri Yashpal Singh:

Shri N. C. Chatterjee:

Shri S. C. Samanta:

Shri Prakash Vir Shastri:

Shri Bishwanath Roy:

Shrimati Sushila Rohatgi:

Shri Ram Kishan Gupta:

Will the Minister of Food and Agriculture be pleased to state:

(a) what positive steps are being taken to bring down the prices of all kinds of foodgrains;

(b) whether prices in the open market have gone up in U.P., Bihar and all other States during the period from December, 1966 to January, 1967; and

(c) if so, to what extent?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) Prices of foodgrains can be brought down in the long run only by a substantial increase in indigenous production for which Government have taken various measures. In order to meet the situation arising out of shortage of foodgrains, which has resulted in the rise in prices, Government have gradually extended the system of public distribution. The system now covers over 13 crores of population and Central Government supplies large quantities for distribution at subsidised prices. The other important steps taken to bring down the prices of foodgrains include intensification of procurement, large imports, regulatory measures on trade, control on bank advances, etc.

(b) and (c). Press in U.P. and Bihar and most of the other States showed a rise during this period. A statement showing the market prices of important foodgrains at some important centres in U.P., Bihar and other States during this period is laid on the Table of the House. [Placed in Library. See No. LT-36/67].

पश्चिमी बंगाल में 'लाल गोला' विधान सभा निर्वाचन क्षेत्र में पाकिस्तानी नागरिकों द्वारा मतदान किया जाना

* 25. श्री हुकम चन्द कछवाय : क्या बिधि मंत्री यह बताने की कृपा करेंगे कि-

(क) क्या सरकार का ध्यान दिल्ली से प्रकाशित हिन्दी साप्ताहिक पत्र "राष्ट्रहित" के दिनांक 4 मार्च, 1967 के अंक में प्रकाशित इस समाचार की ओर दिलाया गया है कि हाल के आम चुनावों में लगभग 500 पाकिस्तानी नागरिकों ने मुश्निदाबाद जिले के "लाल गोला" विधान सभा निर्वाचन क्षेत्र में एक इलाके में विभिन्न मतदान केन्द्रों में मतदान किया ;

(ख) क्या यह भी सच है कि ये पाकिस्तानी नागरिक मतदान के दिन पूर्वी पाकिस्तान से पद्मा नदी को नाव द्वारा पार कर भारत में आये और मतदान कर के वापस चले गये ;

(ग) क्या यह भी सच है कि मतदान केन्द्रों पर नियुक्त पुलिस तथा प्रमुख मतदान केन्द्र अधिकारियों (रिटर्निंग अफसर) को इसकी जानकारी होते हुए भी उन्होंने कोई कार्यवाही नहीं की ; और

(घ) यदि हा, तो इसके क्या कारण हैं ?

बिधि मंत्री (श्री गोविन्द मेनन) : (क) जी हाँ।

(ख) और (ग). मुख्य निर्वाचन अधिकार, पश्चिमी बंगाल से जो रिपोर्टें भेजी गई हैं उसकी प्रतीक्षा की जा रही है।

(घ) प्रश्न ही नहीं उठता ।

बिहार में रबी की फसल

* 26. श्री विभूति मिश्र :

श्री क. ना तिवारी :

श्री राम किशन गुप्ता :

श्री मधु सिन्घे :

क्या खाद्य और कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में पिछले वर्ष की तुलना में इस वर्ष रबी की फसल में कितना उत्पादन होने की आशा है;

(ख) बिहार में आगामी सितम्बर तक खाद्यान्न की कितनी कमी रहने की संभावना है;

(ग) क्या बिहार की नई सरकार ने और अधिक खाद्यान्न के निर्यात केन्द्रीय सरकार से प्रार्थना की है, और

(घ) यदि हा, तो इस सम्बन्ध में केन्द्रीय सरकार का रुख क्या है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकारिता मंत्रालय में राज्य-मंत्री (श्री जवाहरलाल नेहरू) : (क) और (ख). इस वर्ष रबी की पैदावार अपर्याप्त वर्षा होने के कारण कम होने की आशा है। तथापि, इस समय पैदावार का कोई विश्वसनीय अनुमान लगाना कठिन है। परिणामतः, यह बताना सम्भव नहीं है कि आगामी सितम्बर तक राज्य में खाद्य की कितनी प्रत्याशित कम होगी।

(ग) जी, हा।

(घ) रुख सहानुभूति पूर्ण है और जहाँ तक सम्भव होगा भारत सरकार के पास उपलब्ध खाद्यान्न के अनुसार मांग पूरी की जाएगी।

Supreme Court Judgment on Fundamental Rights

* 27. श्री सेशियन :

श्री याशपाल सिन्घे :

Shri Nath Pai:

Shri S. Supakar:

Will the Minister of Law be pleased to state:

(a) whether the attention of Government has been drawn to the Supreme Court Judgment on the Constitution (17th Amendment) Act, 1964 dealing with Fundamental Rights;

(b) whether Government have made an assessment of the implications arising out of this judgment; and

(c) if so, the reaction of Government thereto?

The Minister of Law (Shri Govinda Menon): (a) Yes.

(b) and (c). The effect and the implications of the Supreme Court Judgment are under active consideration of Government.

Uniform Code of Marriage Laws

* 28. श्री कर्नल सिन्घे :

श्री D. C. Sharma :

Will the Minister of Law be pleased to state:

(a) whether Government are considering the desirability of enacting uniform code of marriage laws applicable to all citizens of India;

(b) if so, when such a Bill will be introduced in Parliament; and

(c) if not, the reasons therefor?

The Minister of Law (Shri Govinda Menon): (a) No, Sir.

(b) Does not arise.

(c) The main reason is that there is no uniformity of views among the different sections of the citizens of India as to the enactment of a uniform code of marriage laws applicable to all citizens of India. In the second place, so far as the marriage laws of the minority communities are concerned, it is considered that any move for a change therein should